# GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

#### **LOK SABHA**

### UNSTARRED QUESTION NO. 2161 TO BE ANSWERED ON 08.03.2021

#### LABOURERS IN STONE CRUSHING WORKS

#### **2161. SHRI VINAYAK RAUT:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the labour engaged in stone crushing works are not treated as construction workers and hence do not get benefits under the Building and other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996;
- (b)if so, the details thereof and the reasons therefor;
- (c)whether the Government has received any request from the Maharashtra Government to include labourers employed in stone crushing as construction workers to benefit the stone crushing labourers of Maharashtra; and
- (d)if so, the details thereof and the decision taken thereon?

#### **ANSWER**

## MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

(a) & (b): The list of work defined as "building or other construction work" under Section 2(1)(d) of Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996, does not include "stone crushing". However, Section 2(1)(d) of the Act vests powers in the State Government, to further expand the list so as to include more such other work as "building or other construction work".

(c) & (d): No such proposal has been received from State Government of Maharashtra. However, in exercise of the powers conferred under Section 2(1)(d) of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996, the State Government of Maharashtra has expanded the "definition" of "building or other construction work" laid down under the Act by way of notifying "cutting, breaking and crushing of stone" as building or other construction work vide Notification dated 18.08.2017 and thereby included persons engaged in such work under the definition of "building workers" as defined under Section 2(1)(e). Consequent to the said notification dated 18.08.2017, workers engaged in "cutting," breaking and crushing of stone" work are eligible for registration as beneficiary in the State in terms of Section 12 of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and availing of benefits of the welfare schemes formulated under Section 22(1) of the Act.

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